REPORT OF THE EXPERT COMMITTEE IN COMPLIANCE WITH ORDER DATED 07/06/2021 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT)

IN THE MATTER OF OA NO. 06/2021
(MEENAL GUPTA & ORS. VS UNION OF INDIA & ORS.)

INDEX

Date: 18/11/2021

Place : Pune

(Bharat Kumar Sharma)
Regional Director
Central Pollution Control Board
Regional Directorate, Pune

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1.0 Background

Grievance in the Original Application No. 06/2021 (WZ), titled Meenal Gupta & Ors. vs Union of India & Ors., as per order dated 07/6/2021 of the Hon'ble NGT, is against violation of environmental norms by respondent nos. 8 and 9 - International Biotech Park Ltd. and TCG Urban Infrastructure Holdings Ltd. in developing a high-rise residential project - The Crown Greens, Rajiv Gandhi Infotech Park, Phase-II, Hinjewadi, Pune. The applicant has stated various non-compliances in the said project viz. not renewing the mandatory statutory consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from Maharashtra Pollution Control Board (MPCB) and non-compliances of environment clearance conditions i.e. failure to provide the common amenity space i.e. clubhouse, green belt, solar water heaters, rainwater harvesting system, fire-fighting system, suitable measures for management of solid waste, and non-functioning of sewage treatment plant. Also, with regards to presence of groundwater steam beneath the basement and its extraction which is causing flooding.

Hon'ble NGT directed vide Order dated 07/06/2021 (copy of Hon'ble NGT Order, dated 07/06/2021 is given at **Annexure-I**) and relevant Order is reproduced as below:

> *"… 4. In these circumstances, we find it necessary to ascertain the status of compliance and the remedial action required. For this purpose, we constitute a five-Member Expert Committee comprising the SEIAA, Maharashtra, the Maharashtra State PCB, the CPCB, the IIT Mumbai and nominee of Ministry of Mines, Government of India. The CPCB and the State PCB will function as nodal agency for coordination and compliance.*
>
> *5. …The factual report along with recommendation for remedial action may be furnished within three months to the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, with an advance copy to the Project*

Proponent for his response in the light of the report. The report may also be uploaded on the website of State PCB simultaneously so that the concerned parties/ Departments can access the same for further course of action. List for further consideration on 27.10.2021…"

2.0 Approach

In order to comply with the aforesaid Hon'ble NGT Order, the Central Pollution Control Board (CPCB) requested the State Environment Impact Assessment Authority (SEIAA, Maharashtra), Maharashtra Pollution Control Board (MPCB), IIT Bombay, and Ministry of Mines to send nominee details from their respective organizations for the committee constituted by the Hon'ble NGT in the aforesaid matter. Nominees for the said committee have been received from all organizations except IIT Bombay. On follow ups with IIT Bombay, it was informed by IIT Bombay informed vide email dated 16.08.201 that *"In view of the fact that IIT Bombay does not have expertise in this area, the Hon'ble NGT may be requested to allow you (CPCB) to consult any one of the institutes like IIT Kanpur/ Delhi/ Kharagpur and IISc".* Copy of the said e-mail dated 16.08.2021 from IIT, Bombay is given at **Annexure-II.** Therefore, an Interlocutory Application on behalf of Central Pollution Control Board (CPCB) for modification of Order dated 07/06/2021 of the Hon'ble NGT also been filed by CPCB in this regard on 14/10/2021 to the Hon'ble NGT.

Accordingly, the Committee (without a nominee from IIT Bombay) held a meeting on 02/08/2021 and decided to seek relevant information in a questionnaire from various organizations viz. Maharashtra Pollution Control Board, Maharashtra Industrial Development Corporation (MIDC), State Environment Impact Assessment Authority (Maharashtra) and Central Ground Water Authority. These organisations were requested to send relevant information.

Upon receipt of desired information (received on 28/09/2021 from MIDC) as per the aforesaid questionnaire, the Committee, without the nominee of IIT Bombay, carried-out an inspection of the residential building project i.e. The Crown Greens, Rajiv Gandhi Infotech Park, Phase-II, Hinjewadi, Pune on 05/10/2021. The following committee members were present during the inspection:

i. Shri Pankaj Joshi, Member, SEIAA, Maharashtra
ii. Shri Pratap Jagtap, Sub-Regional Officer, MPCB, Pune
iii. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
iv. Shri R. R. Dongre, Regional Controller of Mines, IBM, Nagpur (Ministry of Mines)

Also, Shri Rajendra Jadav, Field Officer from MPCB, Pune and Shri Prashant Joshi, Dy. Engineer from MIDC, Pune were present and accompanied the Expert Committee during the inspection.

3.0 Observations and findings

Based on the preliminary information received from various organisations, and followed by site inspection to assess the various issues mentioned in the aforesaid Hon'ble NGT Order, the observations & findings of the Committee are given as below:

3.1 Factual status on total plot area sanctioned, built-up area (FSI & Non-FSI area) and mandatory certificates obtained w.r.t. construction of residential building project vis-à-vis requirement of prior Environmental Clearance under the Environmental Impact Assessment Notification 2006 and amendments thereof

- Building and Construction projects with ≥20000 sqm of built-up area require prior environmental clearance as per the Notification no. S.O 1555(E), dated 14th September, 2006 notified under the Environment (Protection) Act, 1986. Vide Notification no. S.O. 695(E) dated 04th April 2011, the built-up area for the purpose of the Notification has been defined as *"The built up or covered area on all the floors put together including basement(s) and other service areas, which are proposed in the building construction projects."*

  Subsequent Notification no. S.O. 3252(E), dated 22nd December, 2014 also defines the built-up area with similar definition (to that as defined vide the said Notification no. S.O. 695(E) dated 04th April, 2011) as *"The term "built up area" for the purpose of this notification the built up or covered area on all floors put together, including its basement and other service areas, which are proposed in the building or construction projects."* Copy of both the said Notifications

dated 04th April, 2011 and dated 22nd December, 2014 are given at **Annexure-III.**

i. MIDC, vide letter dated 29/07/2008, has issued a letter mentioning that total land admeasuring 80.14 acres is allotted to M/s International Biotech Park.

ii. MIDC has approved the layout of various plots of M/s International Biotech Park, vide letter no. M.I.D.C/C.P./1379, dated 10/01/2012 wherein plot no. 17 (Zone-C) was reserved for development of residential building project i.e. The Crown Green – The Residential Development with allotted area of 21,330 sqm. Hence, the aforesaid residential building project lies in the residential zone of MIDC approved layout plan.

iii. As per environment clearance application, the total built-up area proposed is 77,889.82 sqm, and includes the FSI area of 38,207.33 sqm and Non-FSI area of 39,682.48 sqm. M/s International Biotech Park Ltd., Hinjewadi MIDC, Pune has applied for obtaining the prior environment clearance for development of residential building project i.e. The Crown Green – The Residential Development vide application dated 19/01/2011, to SEIAA Maharashtra. Consequently, upon consideration by SEIAA in its 56th, 58th & 60th meetings, the SEIAA Maharashtra granted environment clearance vide letter no. SEAC 2211/CR-922/TC-2, dated 26/11/2012 to M/s International Biotech Park Ltd., Hinjewadi MIDC, Pune for the development of residential project i.e. The Crown Green – The Residential Development. The copy of the Environment Clearance is given at **Annexure-IV.**

iv. M/s International Biotech Park Ltd., Hinjewadi MIDC, Pune has constructed the residential building project The Crown Green – The Residential Development, as per the EC and MIDC approved building plan/ Commencement Certificate. It is observed that the project proponent has obtained total five revisions in the building plan/ Commencement Certificate from MIDC. Details of the MIDC approved building plans/ Commencement Certificates and its subsequent revisions are given as below.

a. Vide MIDC Commencement Letter No. EE/IT/Plans/1143/2012, dated 19/03/2012 for FSI of 7629.29 sq-m.
b. Vide MIDC Commencement Letter No. EE/IT/Plans/2694/2012, dated 20/07/2012 for FSI of 8806.9 sq-m.
c. Vide MIDC Commencement Letter No. EE/IT/Plans/B05092/2013, dated 04/04/2013 for FSI of 17810.9 sq-m.
d. Vide MIDC Commencement Letter No. EE/IT/Plans/C26624/2013, dated 25/07/2013 for FSI of 17415.53 sq-m.
e. Vide MIDC Commencement Letter No. EE/IT/TB/A09487/2015, dated 08/01/2015 for FSI of 18185.17 sq-m.

v. The details of the total construction carried out by M/s International Biotech Park Ltd., Hinjewadi MIDC, Pune for the construction of The Crown Green – The Residential Development" as per the latest & revised MIDC approved building plan/ commencement certificate, vide MIDC Commencement Letter no. EE/IT/TB/A09487, dated 08/01/2015 is given below. Also, as per s.no.8 of the aforesaid latest & revised MIDC approved building plan/ commencement certificate, confirms that the erstwhile granted building approval/ commencement certificate stands cancelled as the latest drawings approved shall supersede the previous approvals.

S. No.	Name of Building	FSI Area in Sqm	Non-FSI Area in Sqm	Total Area in Sqm
1	Tower T1 (basement, stilt floor & 1st to 15th floor)	3,537.11	1,710.85	5,247.96
2	Tower T2 (basement, stilt floor & 1st to 21st floor)	6,761.14	2,671.93	9,433.07
3	Tower T3 (basement, stilt floor & 1st to 19th floor)	7,877.40	2,708.64	10,586.04
4	Fitness Centre	9.53	200.00	209.53
5	Others	0	4,403.89	4,403.89
Total		**18,185.17**	**11,695.32**	**29,880.49**

vi. It is gathered that the total built-up area proposed is 77,889.82 sqm, includes the FSI area of 38,207.33 sqm and Non-FSI area of 39,682.48 sqm. However, the project proponent as per the latest revised MIDC approved building plan/ Commencement Certificate vide MIDC commencement letter no. EE/IT/TB/A09487, dated 08/01/2015, had constructed the total built up area

(as per definition of the aforesaid Notification, dated 04th April 2011) of 29,880.49 sqm against the sanctioned total built-up area of 77,889.82 sqm. It implies that the project proponent has constructed residential project i.e. The Crown Green – The Residential Development within the sanctioned total built-up area of 77,889.82 sqm as granted in the prior environment clearance from SEIAA. Also, as per the information provided and duly verified by MIDC, the said construction of residential project was commenced w.e.f. 01/01/2013. Further, the said total built up area of 29,880.49 sqm has been observed by MIDC in "The Crown Green – The Residential Development" after scrutinizing the building permission drawings, layout drawings and commencement certificates, available with MIDC.

vii. The sixth revised building plan/ Commencement Certificate was granted to the project proponent vide letter MIDC Commencement Letter no. EE/IT/D40010 dated 10/11/2015 for additional construction of (Tower T4 & Tower T5 buildings) of 3,123.89 sqm. Further, seventh revised building plan/ Commencement Certificate was also granted to the project proponent vide letter MIDC Commencement Letter no EE/IT/D-89870 dated. 03/11/2017 for additional construction of 1051.73 sqm. As per the information provided by MIDC, vide e-mail dated 28/09/2021, the project proponent has not initiated any type of construction on the said plot no. 17 within 12 months of sanctioning of the revised building plans/ commencement certificates and the aforesaid permissions were cancelled (as per the condition no. 20 & 18 of the above referred MIDC commencement letters vide dated 10/11/2015 & 03/11/2017). As on date of the committee inspection, it is informed by MIDC that the project proponent has constructed only 29,880.49 sqm against the sanctioned built-up area of 77,889.82 sqm.

viii. The MIDC vide letter no. EE/IT/TB/C-93905/2016, dated 09/09/2016 has issued part Occupancy Certificate for buildings Tower T1, T2 and T3 on plot no. 17 based on the DE (IV)'s inspection report dated 14/07/2016, and has certified that the said construction is having total FSI area of 18,175.644 sqm. Further, referred that the project proponent has obtained final fire NOC vide letter no. MIDC/Fire/B 71718, dated 07/06/2016.

ix. The MIDC vide letter no. EE/IT/TB/A-34244/2017, dated 25/01/2017 has issued part Occupancy Certificate for building viz. clubhouse having total built-up area of 106.63 sqm (free of FSI area of 106.63 sqm) & fitness centre having total built-up area of 209.53 sqm (free of FSI area of 200 sqm).

x. The MIDC vide letter no. EE/IT/Plans/A-82996/2017, dated 06/03/2017 has issued building completion certificate for total FSI area of 18,185.17 sqm and further mentioned that total FSI area of 18,185.17 sqm has been observed by MIDC in “The Crown Green – The Residential Development” and building was completed as per the above referred revised building plans/ commencement certificates.

3.2 Factual status on Consent to Establish and Consent to Operate for the residential building project

i. The project proponent had been grated first Consent to Establish by MPCB vide letter no. EIC no. PN-11206-11, dated 10/04/2012, for the total construction built-up area of 39,682.48 sqm, valid for a period up to commissioning of the project or five years, whichever is earlier.

ii. Subsequently, the project proponent had been grated amendment in Consent to Establish in orange category for building construction project by MPCB vide letter no. Format/1.0/BO/ROHQ/PN-21479-14/CE/CC, dated 05/11/2014, for the total construction built-up area of 77,889.82 sqm, valid for a period up to commissioning of the unit or 09/04/2017, whichever is earlier.

iii. The project proponent had been grated first Consent to Operate by MPCB vide letter no. Format/1.0/BO/ROHQ/CO/CC, dated 08/07/2016, for the total construction built-up area of 77,889.82 sqm, valid for a period up to 31/01/2018 under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

iv. Subsequently, the Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981

have been renewed by MPCB from time to time. The chronology of Consent to Operate obtained by the project proponent is as given below:

Consent to Operate no.	**Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981**		**Status of built-up area in sqm**
	Valid from	**Valid till**	
Format/1.0/BO/ROHQ/CO/CC-8889, dated 08/07/2016	08/07/2016	31/01/2018	29,954 sqm out of total sanctioned 77,889.82 sqm
Format/1.0/BO/ROHQ/CR/CC-1809000125, dated 04/09/2018	31/01/2018	31/01/2019	
Format/1.0/BO/JD(WPC)/UAN-070727/CR/CC-2007000874, dated 13/07/2020	01/02/2019	28/02/2022	

The above reveal that the project proponent has renewed their Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from MPCB from time to time and the present Consent to Operate is valid till 28/02/2022.

3.3 Factual status on non-compliances of environment clearance conditions

Sr. no.	**Allegations of the applicant as mentioned in the Hon'ble NGT Order, dated 07/6/2021**	**Present status**
1.	Common amenity space – clubhouse has not been constructed	As per MIDC vide letter no. EE/IT/TB/A-34244/2017, dated 25/01/2017, part Occupancy Certificate has been issued for building viz. clubhouse having total built-up area of 106.63 sqm (free of FSI area of 106.63 sqm) & fitness centre having total built-up area of 209.53 sqm (free of FSI area of 200 sqm). During the committee inspection, it was observed that the common amenity space – clubhouse has been constructed and operational i.e. made accessible to the flat occupants. Please refer **Photographs 1 & 2, Annexure-VI.**
2.	STP is non-functional	As per Schedule-I, terms & conditions at S. no. 1 of Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974, the project proponent has installed the sewage treatment plant (STP) of reported design capacity of 200 KLD for treatment of domestic wastewater. Initially, the STP was operated & maintained

		by the project proponent i.e. since the issuance of Occupancy Certificate till 26/07/2018. Later, the said installed STP along with other common environmental infrastructure facility viz. organic waste converter, rainwater harvesting pumps and solar system had been handed over to the building association president & committee members w.e.f. 27/07/2018 for regular operation & maintenance. Copy of handing over of aforesaid facilities to the building association president & committee members is given at **Annexure-V**. Further, as informed by the project proponent that after handing over of the aforesaid facilities, liability on regular operation & maintenance of the aforesaid facilities doesn't lie with the project proponent. During the committee inspection, it is observed that the STP was found operational. The various unit operations & processes of the STP are; Bar screen → Equalization tank → Activated sludge process → Settling tank → Pressure sand filter → Activated carbon filter → Chlorination → Treated wastewater collection tank → Partly reused in flushing, gardening and discharge to MIDC sewer. As informed, monthly monitoring of treated wastewater of STP is being carried-out through M/s Ashwamedh Engineers & Consultants, an NABL & E(P)A approved laboratory. During the committee inspection, analysis results of March & April, 2021 was made available and observed that the monitored parameters are within the MPCB prescribed discharge standards. Also, it is observed from the analysis results of MPCB, vide dated 17/03/2020, that all monitored parameters are within the MPCB prescribed standards, except suspended solids. Please refer **Photographs 3 & 4, Annexure-VI.**
3.	Green cover and plantation have not been established	As per MIDC DCR the project proponent has provided 10% of the total plot area i.e. 2,133 sqm for development of landscape/ green belt. Please refer **Photographs-5 & 6**, **Annexure-VI.**
4.	Solar water heaters have not been installed	As per Sr. No. 3 (xxxvi), terms & conditions of Environment Clearance granted by SEIAA vide letter no. SEAC 2211/CR-922/TC-2, dated 26/11/2012, states that under energy conservation measures the project proponent has to provide solar panel-based street lights and common solar water heaters system. Also, in the Environment Clearance application, the project proponent had proposed to install solar water heating panels and supply of water to bathrooms within the complex. However, it is observed that

		only solar panel-based lighting system has been installed in common areas, garden pathways etc.
5.	Rainwater harvesting system has not been provided	As per the Environment Clearance application, the project proponent had proposed to install rainwater harvesting system as a water conservation measure. The same has been provided. Rainwater is collected through roof drain pipes and downtake pipes, and channelized to 4 nos. of recharge pits of dimensions 4 x 4 x 3m with reported design capacity of 48 m^3 each. Please refer **Photographs-7 & 8**, **Annexure-VI**.
6.	Fire-fighting system	The project proponent has obtained the final NOC for the residential building nos. Tower T1, Tower T2, Tower T3 & for other common amenities and it is duly certified by the MIDC vide letter no. MIDC/Fire/B71718, dated 07/06/2016. The details of fire-fighting system installed in the building are as follows; - hydrant pump @ 120 HP x 01 no.; - jockey pump @ 120 HP x 02 nos.; - sprinkler pump @ 120 HP x 01 no.; and - dedicated DG set of 2,850 lpm capacity. Please refer **Photograph-9**, **Annexure-VI**.
7.	Solid waste management	As per Sr. No. 3 (x), the terms & conditions of Environment Clearance granted by SEIAA vide letter no. SEAC 2211/CR-922/TC-2, dated 26/11/2012, the project proponent has installed organic waste converter for processing of wet garbage. As per the commissioning report of M/s Smart Enviro Systems, dated 19/06/2016, organic waste converter (Model: Smart Xpress-100) has been installed at plot no. 17 of the residential building project. During the committee inspection, the organic waste converter was in found in operation. The manure generated from the organic waste converter is filled in HDPE bags and utilized as a manure for in-house gardening/ green belt development. Please refer **Photograph-10**, **Annexure-VI**.

3.4 Factual status on underground live water stream beneath the basement of the project and its extraction

As per the available records of water supply agreement, requirement of water during the construction stage is 54 m^3/day and operation stage (for domestic purpose) is 157.5 m^3/day. The fresh water was met through MIDC connection (bearing consumer no. DV032/113HJN/1224) and 171.65 m^3/day recycled water is met through the treated wastewater from STP for secondary use viz. flushing, gardening and ancillary

activities. Groundwater extraction through borewells have not been reported by MIDC and MPCB officials during their inspection, neither during construction stage nor during operation stage of the said residential project. Also, as per Clause no. 16 of the approved building plan/ Commencement Certificate, sanctioned vide MIDC Commencement Letter no. EE/IT/Plans/1143/2012, dated 19/03/2012; the project proponent should not construct borewell/ tube well/ dug well without obtaining mandatory permission from the competent authority.

The project proponent has made a water supply agreement with MIDC, dated 14/12/2009 for requesting MIDC pipeline water supply during construction stage @ 54 m^3/day and operation stage (for domestic purpose) @ 157.5 m^3/day. The project proponent has submitted the month-wise water consumption bills of MIDC w.e.f. September, 2016 (issuance of Occupancy Certificate) to August, 2018. W.e.f. September, 2018; the regular monthly payment of MIDC water bills has been handed over to the building association President & committee members based on the handing over agreement made on 27/07/2018. The month-wise water consumption details of the said residential project w.e.f. September, 2016 (issuance of Occupancy Certificate) to August, 2018 is given in the table below.

Water Billing Month	Date of MIDC Invoice	MIDC Invoice No	Water Units (m3)
Sep-16	05.10.2016	SI17_00063741	1,182
Oct-16	08.11.2016	SI17_00152875	1,167
Nov-16	06.12.2016	SI17_00221500	1,453
Dec-16	05.01.2017	SI17_00297976	1,559
Jan-17	06.02.2017	SI17_00376127	1,236
Feb-17	07.03.2017	SI17_00458114	1,720
Mar-17	11.04.2017	SI17_00555848	2,390
Apr-17	09.05.2017	SI17_00637624	2,387
May-17	08.06.2017	SI17_00718765	3,192
Jun-17	21.07.2017	SI17_00826219	3,031
Jul-17	10.08.2017	SI17_00874923	5,018
Aug-17	08.09.2017	SI17_00951178	3,935
Sep-17	04.10.2017	SI17_01025816	3,175
Oct-17	03.11.2017	SI17_01104101	3,243
Nov-17	08.12.2017	SI17_01210548	4,351
Dec-17	03.01.2018	SI17_01267561	3,328

Jan-18	06.02.2018	SI17_01362075	2,730
Feb-18	09.03.2018	SI17_01446043	3,403
Mar-18	11.04.2018	SI1900044849	1,907
Apr-18	09.05.2018	SI1900126260	2,802
May-18	06.06.2018	SI1900196094	3,943
Jun-18	04.07.2018	SI1900272280	3,007
Jul-18	08.08.2018	SI1900374045	1,627
Aug-18	06.09.2018	SI1900452526	3,424

From the above records, it is observed that the project proponent has not extracted groundwater during construction and operation stage (domestic activities).

However, it is observed that there is continuous seepage of groundwater from the basement of the project near the stilt floor parking, STP area and near lift lobby of the stilt floor. This is due to the high water table located between 2 – 7m in the area under reference, and as reported from the geo-technical survey report (July, 2011) of the area under reference. Please refer **Photographs-11 & 12**, **Annexure-VI**. However, as per Appendix-II, Form-IA under Sr. no. 2.0 – Water Environment paragraph, Section 2.9, the project proponent has to provide the information on impacts of the proposal on groundwater i.e. tapping of groundwater, details of groundwater table, recharging capacity and approvals obtained from competent authority). The project proponent mentioned that *"Use of groundwater is not proposed. During the operation phase, a well-designed rainwater harvesting system to recharge groundwater will be implemented as a part of the project"*. It is clear from the aforesaid information that the project proponent has not provided/declared the information about the groundwater table of the area under reference in the Form-IA, submitted to SEIAA while obtaining the prior environment clearance. Also, the project proponent submitted that there are no low-lying areas in the project site, that involves alteration of natural drainage systems.

It is observed from the geo-technical survey /total station survey report/ contour map the following observations & findings are drawn.

i. There are total 15 bore holes were drilled in the project area and depth of the bore holes vary from 9 to 15m.

ii. As per the bore hole data, depth of the weathered rock varies from 1.5 to 7.50m below the surface. Greyish and reddish basalt rock is shown below the weathered rock.

iii. Recovery of the core is shown 6 to 23% in the weathered portion i.e. up to 7.5 m from the surface and below the 7.5 m in basalt formation, recovery of the core is shown from 23 to 93%. Rock Quality Designation (RQD) is shown 0 to 20% range in the weathered rock portion (0 to 7.5 m) & 13 to 100 in medium to hard portion (above 7.5 m).

iv. As per the bore hole data, the RQD from 0 to 7.5 m from the surface is varies from 0 to 20%, indicates the formation (rock quality) is very poor.

v. As per the excavation and foundation drawing submitted by the project proponent, depth of the foundation is 7.5 m, and it appears that the foundation was done in active groundwater zone (ground water table reported at 2 – 7 m as per the geo-technical survey report of July, 2011) or beyond the reported groundwater table; which might have resulted into seepage of groundwater to the sump (where the water was collected is below the surface level). This shows that proper mechanism to contain the groundwater is not taken by the project proponent.

vi. From the contour map, it was noticed that the elevation difference is almost 8 m. The highest level 103 m is on the western side of the site and lowest level 95 m is at the southern side. The topography is sloping towards the south. During site inspection, seepage of groundwater was observed from the sump which is located at the southern side of the site having lower contour value.

vii. Considering the geology and condition of the soil, gravity drainage method and simple pumping equipment may be used to divert the groundwater.

viii. Further, the existing sump may be relocated based on the contour values, available space and local geology, and the sump should preferably be lined with filter material which has grain size gradations, compatible with filter rules.

The project proponent has constructed a small pit on the corner of the parking ramp and installed a pump @ 3 HP capacity to dewater the groundwater seepage. The dewatered groundwater is channelized to another collection tank where it is frequently pumped to recharge pits, and also discharged outside the premises into MIDC stormwater drains. Hence, the project proponent has not extracted groundwater using pumps, instead dewatering the groundwater and discharging into recharge pits and MIDC drains, outside the premises. Please refer **Photographs 13 & 14**, **Annexure-VI**.

The Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation) (Central Ground Water Authority), vide Notification S.O. 3289(E), dated 24/09/2020 specifies the requirement of a No Objection Certificate from CGWA for new infrastructure projects/ residential buildings which involves dewatering during construction activity and/ or use of ground water for construction activity. However, the said Notification doesn't specify the requirement of NOC from CGWA for dewatering of groundwater during operation phase of a project due to seepage/ high groundwater table.

With regard to the episode of flooding as mentioned by the Applicant in the Hon'ble NGT Order (which had occurred on account of pumping of groundwater in the basement area) was substantiated by the project proponent that it was due to intrusion of stormwater, discharged from Infosys campus. The members of association of said residential project, communicated the grievance to the Executive Officer, MIDC vide email communication, dated 14/10/2020 and 19/10/2020 to take the corrective actions. It is submitted by the project proponent during the committee inspection that immediately after the flooding incident happened, the project proponent had taken initiative, at their own cost, to clean all the trenches inside and outside Plot 17, built barriers/ humps at main gate, at basement entrance ramp and at entrance of STP plant. The project proponent also installed additional 110 mm underground drain pipes, repaired the existing pumps, and installed new pumps. Further, submitted that after Oct, 2020, reportedly incident of flooding had not occurred at Plot no. 17.

4.0 Conclusions

i. The residential building project i.e. The Crown Green – The Residential Development is developed within the residential zone of MIDC approved layout plan. The project proponent has obtained total five revisions in the building plan/ Commencement Certificate from MIDC, during 2012 to 2015 and constructed as per environment clearance and building plan/ commencement certificates.

ii. As per the Environment Clearance granted by SEIAA, the total built-up area proposed is 77,889.82 sq-m, includes the FSI area of 38,207.33 sq-m and Non-FSI area of 39,682.48 sq-m, out of which the project proponent has constructed only 29,880.49 sq-m and obtained Occupancy Certificate, dated 14/07/2016 & 25/01/2017 for Tower T1, T2 and T3 on plot no. 17 & common amenity area i.e. clubhouse, fitness centre. Also, the project proponent has obtained the final Fire NOC for the said residential project from MIDC.

iii. The project proponent has renewed their Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, from MPCB, from time to time, and the current Consent to Operate is valid till 28/02/2022.

iv. The project proponent has complied with all the environment clearance conditions (such as construction of common amenity space – clubhouse, sewage treatment plant & its operation, maintenance, regular renewal of Consent to Operate, establishment of green cover & plantation, installation of solar panels for lighting, rainwater harvesting system, fire-fighting system and organic waste convertor for management of solid waste) except for installation of common solar water heating system and supply of water to bathrooms in the complex.

v. The project proponent has made a water supply agreement with MIDC and is receiving the water supply through pipeline, utilized mainly during construction stage @ 54 m^3/day and operation stage (for domestic purpose) @ 157.5 m^3/day. Hence, it indicates that the project proponent has not installed and extracted ground water from borewells.

vi. Continuous seepage of groundwater from the basement of the project near the stilt floor parking, STP area and near lift lobby of the stilt floor was observed and it is due to the high water table located between 2 – 7 m in the area under reference, as reported from the geo-technical survey report (July, 2011). Further, it is evident from the contour map that an elevation difference of almost 8 m was observed. The highest level of 103 m is on the western side of the project site and lowest level of 95 m is at the southern side of project site. It is evident that the topography is sloping towards the southern side of project site. During site inspection, seepage of groundwater was observed from the sump, which is located at the southern side of the project site having lower contour value.

vii. As per Appendix-II, Form-IA under Sr. no. 2.0 – Water Environment paragraph, Section 2.9, the project proponent has not provided/declared the information about the groundwater table and recharge capacity of the area under reference in the Form-IA, submitted to SEIAA while obtaining the prior environment clearance.

Further, it is observed from the excavation and foundation drawing of the project under reference that the depth of foundation is 7.5 m, and it appears that the foundation was done in active groundwater zone (ground water table reported at 2 – 7 m as per the geo-technical survey report of July, 2011) or beyond the reported groundwater table; which might have resulted into seepage of groundwater to the sump (where the water was collected is below the surface level). This shows that proper mechanism to contain the groundwater is not taken by the project proponent.

5.0 Recommendations

i. As per the compliance of environment clearance conditions, the project proponent should expediate the installation of common solar water heating system and supply of hot water to bathrooms. The project proponent should submit the compliance of the same along with documentary/photographic evidences to the Regional Office of MoEF&CC with a copy to MPCB.

ii. The project proponent under the supervision of MIDC, may be directed to carry out a detailed study through a hydrogeologist and structural engineer who are experts in the particular field, preferably from concerned Government Department or from research/ reputed institution (i.e. IIT/NIT/Major Govt. Engineering Colleges) to prepare a time-bound action plan along with remedial measures which may include:

a. Assessment on groundwater seepage; and
b. Effective containment measures and remedial measures for seepage of groundwater;

Nishchal C. *Scientist 'D' CPCB,* *RD – Pune*	**Pratap Jagtap** Sub-Regional Officer, MPCB	**R. R. Dongre** Regional Controller of Mines, Min. of Mines	**Pankaj Joshi** Member, SEIAA

*****

Annexure-I

Item No. 01 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 06/2021 (WZ)

Meenal Gupta & Ors. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 07.06.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicants(s): Ms. Ayodhya Patki, Advocate

ORDER

1. Grievance in this application is against violation of environmental norms by respondent nos. 8 and 9 - International Biotech Park Ltd. and TCG Urban Infrastructure Holdings Ltd. in developing high-rise residential project - The Crown Greens, Rajiv Gandhi Infotech Park, Phase-II, Hinjewadi, Pune.

2. It is stated by the applicants that the Environmental Clearance (EC) for the project was granted on 26.11.2012, consent to establish was granted on 05.11.2014 and consent to operate was granted on 08.07.2016. The same was renewed in 2018. No fresh consent to operate has been taken after expiry of the earlier one. Occupancy and completion certificates have been taken for the projects, after developing three towers and selling the apartments out of five towers proposed. Common amenity space - club house has not been constructed. STP is not

functional. Green cover has not been established. Plantation has not been done. Solar water heaters have not been installed. Rain Water Harvesting System has also not been provided. Thus, many conditions of EC have been violated. The applicant has come to know that there is an underground live water - stream beneath the basement of the project. Ground water is extracted from the said stream by using electric motor. This is adding to the flooding. The applicant has relied upon photographs on the subject of STP and Solid Waste Management, solar systems and firefighting systems etc.

3. From the above averments, it *prima facie* appears that the project has not been duly evaluated before grant of EC, particularly the existence of underwater stream. Also, there are non-compliances in providing STP and other systems in terms of the EC conditions which are not being monitored.

4. In these circumstances, we find it necessary to ascertain the status of compliance and the remedial action required. For this purpose, we constitute a five-Member Expert Committee comprising the SEIAA, Maharashtra, the Maharashtra State PCB, the CPCB, the IIT Mumbai and nominee of Ministry of Mines, Government of India. The CPCB and the State PCB will function as nodal agency for coordination and compliance.

5. The Expert Committee may meet within one month to take stock of the situation and thereafter, conduct proceedings online except for site visit. The Committee will be free to take the assistance of any other Expert/Organization and interact with the stakeholders. The factual report along with recommendation for remedial action may be furnished within three months to the Tribunal by e-mail at judicial-ngt@gov.in

preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF with an advance copy to the Project Proponent for his response in the light of the report. The report may also be uploaded on the website of State PCB simultaneously so that the concerned parties/Departments can access the same for further course of action.

List for further consideration on 27.10.2021.

A copy of this order be forwarded to the SEIAA, Maharashtra, the Maharashtra State PCB, the CPCB, the IIT Mumbai and Secretary Ministry of Mines, Government of India, and International Biotech Park Ltd. and TCG Urban Infrastructure Holdings Ltd, Pune by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 07, 2021
Original Application No. 06/2021 (WZ)
SN

Email **CPCB, RD Pune**

RE: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021, OA 13 of 2021 and OA 14 of 2021 (WZ) – reg.

From : director@iitb.ac.in Mon, Aug 16, 2021 06:09 PM

Subject : RE: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021, OA 13 of 2021 and OA 14 of 2021 (WZ) – reg. 1 attachment

To : CPCB, RD Pune <rdpune.cpcb@gov.in>, dean rnd <dean.rnd@iitb.ac.in>

Cc : ms@mpcb.gov.in, jdwater@mpcb.gov.in, BHARAT KUMAR SHARMA <bksharma.cpcb@nic.in>, Pratik Bharne <pratik.cpcb@gov.in>, NISHCHAL C <nischal.cpcb@nic.in>, dean rnd office <dean.rnd.office@iitb.ac.in>, office esed <office.esed@iitb.ac.in>, Nikhilesh Sanjay Gandhre <nikhileshsg.cpcb@supportgov.in>

IN view of the fact that IIT Bombay does not have any expertise in this area, the Hon'ble NGT may be requested to allow you to consult one of the following Institutes like IIT Kanpur/Delhi/Kharagpur and IISc.

Hope this helps.

sc

From: CPCB, RD Pune <rdpune.cpcb@gov.in>
Sent: 16 August 2021 17:11
To: director <director@iitb.ac.in>
Cc: ms <ms@mpcb.gov.in>; jdwater <jdwater@mpcb.gov.in>; BHARAT KUMAR SHARMA <bksharma.cpcb@nic.in>; Pratik Bharne <pratik.cpcb@gov.in>; NISHCHAL C <nischal.cpcb@nic.in>; dean rnd office <dean.rnd.office@iitb.ac.in>; office esed <office.esed@iitb.ac.in>; Nikhilesh Sanjay Gandhre <nikhileshsg.cpcb@supportgov.in>
Subject: Fwd: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021, OA 13 of 2021 and OA 14 of 2021 (WZ) – reg.

Sir,

This has reference to the trailing emails dated 16.08.2021,27.07.2021,20.07.2021,13.07.2021,30.07.2021,01.07.2021 & 17.06.2021 requesting IIT Bombay to send nomination for different Committees constituted by the Hon'ble National Green Tribunal (NGT) in the various matters as detailed below:

1.OA No 06 of 2021 (Meenal Gupta & Ors. Vs Union of India & Ors.)

2.OA No 13 of 2021 (Shashikant Vithal Kamble Vs Ms Key Stone Properties)
3.OA No 14 of 2021 (Satish Sanjay Magade Vs Ms. Rhythm Country)

This office has received trailing email dated 16.8.2021 from Shri Subhankar Karmakar, HOD, Department of Environmental Science & Engineering, IIT Bombay wherein it is expressed that all matters are about construction projects and unfortunately none of department colleagues has expertise on the same; hence, unable to take the responsibility.

Nominee from other organization viz MoEF& CC, MPCB, SEIAA & Ministry of Mines, Government of India have already been obtained. Delay in getting nominee from IIT Bombay is also causing delay in compliance of aforesaid Hon'ble NGT orders which are time bound.

Therefore, it is once again requested to kindly send nomination(s) from IIT Bombay at the earliest so that committee in the above matters can be formed for the compliance of the aforesaid various orders.

Regards,

Central Pollution Control Board
Regional Directorate, Pune

From: "subhankar karmakar" <subhankar.karmakar@gmail.com>
To: "CPCB, RD Pune" <rdpune.cpcb@gov.in>
Cc: "office esed" <office.esed@iitb.ac.in>, ms@mpcb.gov.in, jdwater@mpcb.gov.in, director@iitb.ac.in, "dean rnd office" <dean.rnd.office@iitb.ac.in>, ropune@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "Nikhilesh Sanjay Gandhre" <nikhileshsg.cpcb@supportgov.in>, "head esed" <head.esed@iitb.ac.in>, skarmakar@iitb.ac.in
Sent: Monday, August 16, 2021 1:35:39 PM
Subject: Re: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021 (WZ) – reg.

Dear Sir,
I contacted and had several discussions with all professors in my department on OA Nos. 6, 13, and 14. These all are about construction projects, and unfortunately, none of our department colleagues has expertise on the same; hence, unable to take the responsibility. I already received phone call from CPCB several weeks back and conveyed our concerns.

Thank you.

Kind regards, Subhankar
P.S. Please use < head.esed@iitb.ac.in > email ID for further communication in this regard.

==

On Mon, Aug 16, 2021 at 12:46 PM CPCB, RD Pune <rdpune.cpcb@gov.in> wrote:

> Sir

Your kind attention is invited to the trailing email communications vide dated 27.07.2021,20.07.2021,13.07.2021,30.07.2021 & 17.06.2021 and telephonic conversations on the aforesaid subject. The nomination of official in the Hon'ble NGT matter OA 6 of 2021 is still awaited from your organization. In this regard it is once again kindly requested to nominate the official for compliance of Hon'ble NGT order.

--
Regards,

Central Pollution Control Board
Regional Directorate, Pune

From: "RD Pune" <rdpune.cpcb@gov.in>
To: "subhankar karmakar" <subhankar.karmakar@gmail.com>, skarmakar@iitb.ac.in
Cc: "ms" <ms@mpcb.gov.in>, "jdwater" <jdwater@mpcb.gov.in>, "director" <director@iitb.ac.in>, "dean rnd office" <dean.rnd.office@iitb.ac.in>, "ropune" <ropune@mpcb.gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>
Sent: Tuesday, July 27, 2021 1:31:38 PM
Subject: Fwd: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021 (WZ) – reg.

Sir
Your kind attention is invited to the trailing email communications vide dated 27.07.2021,20.07.2021,13.07.2021,30.07.2021 & 17.06.2021 and telephonic conversations on the aforesaid subject. The nomination of official in the Hon'ble NGT matter OA 6 of 2021 is still awaited from your organization. In this regard it is once again kindly requested to nominate the official for compliance of Hon'ble NGT order.

--
Regards,

Central Pollution Control Board
Regional Directorate, Pune

From: "RD Pune" <rdpune.cpcb@gov.in>
To: "office esed" <office.esed@iitb.ac.in>
Cc: "ms" <ms@mpcb.gov.in>, "jdwater" <jdwater@mpcb.gov.in>, "director" <director@iitb.ac.in>, "dean rnd office" <dean.rnd.office@iitb.ac.in>, "ropune" <ropune@mpcb.gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>
Sent: Tuesday, July 27, 2021 11:20:24 AM
Subject: Fwd: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021 (WZ) – reg.

Sir,

This has reference to the trailing email dated 17.06.2021 and its reminder on 20.07.2021

The nominee along with the contact details of Indian Institute of Technology, Mumbai in the committee under the reference is yet to be received by this office. It is requested to kindly send the same at the earliest with also intimation to

MPCB to enable CPCB and MPCB in timely compliance of order of the Hon'ble NGT.

The matter be taken on the priority being compliance of the Hon'ble NGT order.
--
Regards,

Central Pollution Control Board
Regional Directorate, Pune

From: "RD Pune" <rdpune.cpcb@gov.in>
To: "dean rnd office" <dean.rnd.office@iitb.ac.in>
Cc: ms@mpcb.gov.in, "jdwater" <jdwater@mpcb.gov.in>, "director" <director@iitb.ac.in>, "head civil" <head.civil@iitb.ac.in>, "head cese" <head.cese@iitb.ac.in>, "ropune" <ropune@mpcb.gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>
Sent: Tuesday, July 20, 2021 8:12:33 PM
Subject: Re: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021 (WZ) – reg.

Sir,

This has reference to the trailing email dated 17.06.2021 and its reminder on 13.07.2021

The nominee along with the contact details of Indian Institute of Technology, Mumbai in the committee under the reference is yet to be received by this office. It is requested to kindly send the same at the earliest with also intimation to MPCB to enable CPCB and MPCB in timely compliance of order of the Hon'ble NGT.

The matter be taken on the priority being compliance of the Hon'ble NGT order.

--
Regards,

Central Pollution Control Board
Regional Directorate, Pune

From: "RD Pune" <rdpune.cpcb@gov.in>
To: "dean rnd office" <dean.rnd.office@iitb.ac.in>
Cc: "ms" <ms@mpcb.gov.in>, "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>
Sent: Tuesday, July 13, 2021 4:47:05 PM
Subject: Re: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021 (WZ) – reg.

Sir,

This has reference to the trailing email dated 17.06.2021

The nominee along with the contact details of Indian Institute of Technology, Mumbai in the committee under the reference is yet to be received by this office. It is requested to kindly send the same at the earliest with also intimation to MPCB to enable CPCB and MPCB in timely compliance of order of the Hon'ble NGT.

The matter be taken on the priority being compliance of the Hon'ble NGT order.

--
Regards,

Central Pollution Control Board
Regional Directorate, Pune

From: "RD Pune" <rdpune.cpcb@gov.in>
To: "psec env" <psec.env@maharashtra.gov.in>, "office esed" <office.esed@iitb.ac.in>, "Mr Sanjay Lohiya" <Sanjay.lohiya@gov.in>
Cc: nahatavijay31@gmail.com, ms@mpcb.gov.in, ropune@mpcb.gov.in, "RajeshKumar Bassi" <rajeshk.bassi@nic.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "Ms. Sayali Shishir Sadawarte" <sayalijrf.cpcb@supportgov.in>
Sent: Thursday, June 17, 2021 7:47:17 PM
Subject: Nomination of official in the Committee constituted by the Hon'ble National Green Tribunal (NGT) in the matter OA No. 06 of 2021 (WZ) – reg.

Sir,

This has reference to order dated 07-06-2021 of the Hon'ble National Green Tribunal (NGT) in the matter of OA No. 06 of 2021 titled as Meenal Gupta &Ors. Vs Union of India &Ors. The matter is about not duly evaluation of construction project of respondents viz. International Biotech Park Ltd. and TCG Urban Infrastructure Holdings Ltd. in developing high-rise residential project - The Crown Greens, Rajiv Gandhi Infotech Park, Phase-II, Hinjewadi, Pune; before grant of environmental clearance, particularly the existence of underwater stream and non-compliances of environmental clearance and their monitoring.

Vide the said order dated 07-06-2021, the Hon'ble NGT has constituted a five-member expert committee comprising the State Environmental Impact Assessment Authority (SEIAA), Maharashtra, Maharashtra State Pollution Control Board (MPCB), Central Pollution Control Board (CPCB), the IIT Mumbai and nominee of Ministry of Mines, Government of India to ascertain the status of compliance and the remedial action required.Copy of the said the Hon'ble NGT order is attached herewith for ready reference. Shri.Nishchal C., Scientist 'D' from Regional Directorate – Pune is nominee from CPCB (nischal.cpcb@nic.in) in the said expert committee.

It is requested to kindly depute concerned official as nominee from your organization in the aforesaid committee. Further contact details of the said nominee official be also provided at the earliest to this office and also to MPCB to enable timely compliance of the said order of the Hon'ble NGT.

Formal letter issued in this regard is also attached for ready reference

The matter be taken on the priority being compliance of the Hon’ble NGT order.

--
Regards,

Central Pollution Control Board
Regional Directorate, Pune

Environment Impact Assessment Notification 2006 vide notification no. S.O. 1533(E) dated 14th September, 2006, under the Environment (Protection) Act, 1986, are as below:

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for aspecifiedproduction capacity)		
(1)	(2)	(3)	(4)	(5)
...				
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and<1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
...				

Subsequently, vide notification S.O. 695(E) dated 04th April, 2011, under the said Act, entries in the above column (5) in respect of Sl. No. 8(a) was substituted as below:

"The built up area for the purpose of this Notification is defined as "the built up or covered area on all the floors put together including its basement(s) and other service areas, which are proposed in the building/construction projects."

Thereafter, the aforesaid entries in respect of Sl. No. 8(a) have been amended vide notification no. S.O. 3252(E) dated 22nd December, 2014, under the Environment (Protection) Act, 1986 and the same are as below:

(1)	(2)	(3)	(4)	(5)
"8		**Building or Construction projects or Area Development projects and Townships**		
8 (a)	Building and Construction projects		>20000 sq.mtrs and < 1,50,000 sq. mtrs. of built up area	The term "built up area" for the purpose of this notification the built up or covered area on all floors put together, including its basement and other service areas, which are proposed in the building or construction projects. **Note 1.-** The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable environmental management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks. **Note 2.-** "General Conditions" shall not apply.
8	Townships and Area Development Projects		Covering an area of > 50 ha and or built up area > 1,50,000 sq. mtrs	A project of Township and Area Development Projects covered under this item shall require an Environment Assessment report and be appraised as Category 'B1' Project. **Note.-** "General Conditions" shall not apply.

Government of Maharashtra

SEAC 2211/CR-923 /TC-2
Environment department,
Room No. 217, 2nd floor,
Mantralaya Annexe,
Mumbai 400 032
Date: 26th November, 2012

To,
M/s. International Biotech Park Ltd.
Plot No. 17, MIDC Hinjewadi,
Pune

Subject: Environmental clearance for the Proposed Residential & Commercial Development at Plot No. 17, MIDC Hinjewadi, Pune by M/s. International Biotech Park Ltd - Environmental clearance regarding.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee, Maharashtra in its 56th, 58th & 60th meetings decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 52nd Meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for Proposed Residential & Commercial Development at Plot No. 17, MIDC Hinjewadi, Pune. SEAC considered the project under screening category 8(a) B2 as per EIA Notification 2006.

Brief Information of the project submitted during SEAC & SEIAA meetings is as:

Name of the Project	:	The Crown Greens - Residential Development
Project Proponent	:	M/s. Internaitonal Biotech Park Pvt. Ltd.
Location of the project	:	Plot No. 17 at International Biotech Park Ltd., Rajiv Gandhi Infotech Park, MIDC Hinjewadi Phase II, Pune
Type of Project	:	Housing project
Category	:	8 (a), B2
Whether in Corporation / Municipal / Other area		Maharashtra Industrial Development Corporation (MIDC).
Total plot area (Sq.m) **Deductions** **Net plot area**		21,330 sq m. 2,133 sq.m 19,197 sq.m
Permissible FSI (including TDR etc.)		38,394 sq m.

<table>
<tr><td>Proposed Built –UP Area (FSI & Non FSI)</td><td></td><td>FSI area: 38,207.33 sq m.
Non FSI area: 39,682.48 sq m.
Total Built up area: 77,889.82 sq m.</td></tr>
<tr><td>Ground – coverage percentage (%)</td><td></td><td>17.55%</td></tr>
<tr><td>Estimated cost of the project</td><td></td><td>104 Cr.</td></tr>
<tr><td>No. of building & its configuration (s)</td><td></td><td>
<table>
<tr><td colspan="3">No. of buildings: 7 nos.</td></tr>
<tr><td colspan="3">5 Residential Buildings</td></tr>
<tr><td>T1</td><td>:</td><td>G+15</td></tr>
<tr><td>T2</td><td>:</td><td>G+21</td></tr>
<tr><td>T3</td><td>:</td><td>G+21</td></tr>
<tr><td>T4</td><td>:</td><td>G+26</td></tr>
<tr><td>T5</td><td>:</td><td>G+27</td></tr>
<tr><td colspan="2">1 Convenient Shopping and service apartment</td><td>G+5</td></tr>
<tr><td colspan="2">1 Club house</td><td>G+2</td></tr>
</table>
</td></tr>
<tr><td>Number of tenants and shops</td><td></td><td>423 tenants, 44 service apartments & 32 shops</td></tr>
<tr><td>Number of expected residents / users</td><td></td><td>1904 (Residential building) + 88 (Service apartment) + 33 (convenience shops) + 199 (visitor) + 50 (Club house and Maintenance staff) = 2274 max</td></tr>
<tr><td>Tenant density per hector</td><td></td><td>300 max permitted (to be provided 243)</td></tr>
<tr><td>Height of the building(s)</td><td></td><td>
<table>
<tr><th>5 Residential Buildings</th><th>Building configuration</th><th>Height in (m)</th></tr>
<tr><td>T1</td><td>G+15</td><td>53.65m</td></tr>
<tr><td>T2</td><td>G+21</td><td>71.95m</td></tr>
<tr><td>T3</td><td>G+21</td><td>71.95m</td></tr>
<tr><td>T4</td><td>G+26</td><td>87.2m</td></tr>
<tr><td>T5</td><td>G+27</td><td>90.25m</td></tr>
<tr><td>1 Convenient Shopping and service apartment</td><td>G+5</td><td>27.0m</td></tr>
<tr><td>1 Club house</td><td>G+2</td><td>15.0m</td></tr>
</table>
</td></tr>
<tr><td>Right of way</td><td></td><td>40 m</td></tr>
<tr><td>Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation</td><td></td><td>12.5 m</td></tr>
</table>

<table>
<tr><td>Total Water Requirement</td><td></td><td>Dry Season:
• Fresh Water : 157.50 cmd Source: MIDC
• Recycled Water:- 171.65cmd
• Total Water Requirement:- 329.15 cmd
• Swimming pool makeup (CMD):- 10 cmd
• Fire fighting (CMD):- 300 m3

Wet Season:
• Fresh Water : 157.50 cmd Source : MIDC&Rain
• Recycled Water:- 114.26 cmd
• Total Water Requirement:- 271.76 cmd
• Swimming pool makeup (CMD):- 10 cmd
Fire fighting (CMD):- 300 m3</td></tr>
<tr><td>Rain Water Harvesting (RWH)</td><td></td><td>• Level of Ground Water Table : 3 to 4 m (Soil Investigation Report Was Done In Monsoon)
• Size and no of RWH tank (s) and Quantity: One Tank of 40 m3
• Location of RWH Tanks: Along main UG Water tank
• Size, nos of recharge pits and Quantity
Length:- 4 m
Width of pit:- 4 m
Depth of pit:- 3 m
Volume: 48 cu.m.
Recharge pits: 8 nos.
Budgetary allocation (Capital cost and O&M cost)
<table>
<tr><td></td><td>Capital cost (Rs in lakhs)</td><td>O&M cost (Rs in lakhs)</td></tr>
<tr><td></td><td></td><td></td></tr>
<tr><td>Rainwater harvesting</td><td>35</td><td>1.0</td></tr>
</table></td></tr>
<tr><td>Strom water drainage</td><td></td><td>Quantity of storm water 154.36 Cu. Mt – assumed at rainfall intensity of 50mm/hour
Size of SWD sized as per design max rainfall intensity of 50 mm/hour</td></tr>
<tr><td>Sewage and waste water</td><td></td><td>• Sewage generation (cmd) :-201.93 cmd
• STP technology:- MBBR Technology
• Capacity of STP:- 210 cmd
• Location of STP :- UG - south of Tower 1
• DG sets (during emergency):- 30% back up will provided (100% to common & Services Areas).
V. Budgetary allocation (Capital cost and O&M cost):-
<table>
<tr><td></td><td>Capital cost (Rs. in lakhs)</td><td>O&M cost (Rs.in lakhs)</td></tr>
<tr><td>Sewage treatment plant</td><td>Rs. 200 lakhs</td><td>Rs 30 lakhs</td></tr>
</table></td></tr>
</table>

Solid waste Management

Waste generation in Pre Construction and Construction phase:
Waste Generation :- Debris – 1-3 MT/day

1. Quantity of Top soil to be preserved : 3520 cum
2. Disposal of construction way debris : used for filling the plot and maintaining natural slopes

Waste Generation in Operation Phase:

- Dry waste Kg/day:- 423.2
- Wet waste Kg/day:- 423.2
- STP Sludge (Dry sludge) Kg/day : 0.2 TPD

Mode of Disposal of Waste :-

1. Dry waste: - segregation and sale of recyclables, inert to approved landfill site.
2. Wet waste :- biodegradable waste to compost

STP Sludge (Dry sludge) : mix with wet waste and convert that into compost

Budgetary allocation (Capital cost and O&M cost)

	Capital cost (Rs in lakhs)	O & M cost (Rs in lakhs)
Solid waste management	27 lacs	5.0 lacs

Green Belt Development

Total RG area :
RG area other than greenbelt (please specify for playground etc) (sq. m.):- 2152.87 sq m.
RG area under Green Belt

- RG on the ground (sq.m): 3694.49 sq.m.
- RG on the podium (sq.m): 0

Plantation
Number & list of Tree species to be planted in the ground RG: 523 nos + 61 existing trees to be retained = 584 nos.
Tree species for plantation

Sr. No.	Tree species	Numbers
1	Laburnum *(Cassia fistula)*	46
2	Coral tree *(Erythrina indica)*	43
3	Mango *(Magnifera indica)*	96
4	Sita Ashoka *(Saraca ashoka)*	95
5	Silk Cotton Tree *(Bombax malabaricum)*	35
6	Coconut *(Cocos nucifera)*	77
7	Amla *(Embilica officinalis)*	90
8	Palas *(Butea Frontosa)*	41

Tree species Existing & to be retained:

Sr. No.	Tree species	Numbers
1	Jambhul *(Sygygium cumini)*	10
2	Ain *(Erythrina indica)*	8
3	Palas *(Magnifera indica)*	12
4	Umbar *(Saraca ashoka)*	9

5	Silk Cotton Tree *(Bombax malabaricum)*	2
6	Coconut *(Cocos nucifera)*	6
7	Amla *(Embilica officinalis)*	10
8	Palas *(Butea Frontosa)*	4

Number & list of Shrub & bushes species to be planted in the podium RG : Species considered

Sr. No.	Scientific name	Common name
1	*Caesalpinia pulcherrima*	White Gulmohor
2	*Clerodendrum inerme*	Kadumendi
3	*Clerodendrum infortunatum*	-
4	*Duranta repens*	-
5	*Hibiscus rosa-sinensis*	Chinese Hibiscus
6	*Lawsonia inermis*	Henna
7	*Nerium indicum*	Pink Oleander
8	*Nyctanthus arbor-tristis*	Parijatak
9	*Tecoma stans*	Tecoma

Number, size age and species of trees to be cut or transplanted :
Existing trees 61 nos.
Trees to be transplanted 48 nos.
Trees to be retained 13 Nos.
Total no. of trees to be planted: 160 nos
Budgetary allocation (Capital cost and O&M cost)

	Capital cost (Rs in lakhs)	O&M cost (Rs in lakhs)
Green belt	50	4.0

Energy

Power supply :

- Maximum Demand: 3669.0 KVA
- Connected Load: 5297.75 KVA
- Source : MSEDCL

Energy saving by non-conventional method :

- Energy Saving Measure : as below + solar water heater/solar lighting on podium
- Detailed calculations & % of saving

Propose to install solar water heating panels and supply hot water to bathrooms in complex. Also solar based lighting will provided in garden pathways.

Energy saving can be achieved due to following:

1. Use of CFL lamps instead of GLS lamps for flats
2. Use of CFL lamps instead of GLS lamps for common area lights
3. Use of T5 lamps instead of Normal Fluorescent amps in

<table>
<tr><td></td><td></td><td>basements
4. Using electronic ballast for discharge lamps
Energy saving by using 13 watt CFL lamps as against 60 W incandescent lamps for houses
Budgetary allocation (Capital cost and O&M cost)
<table>
<tr><td></td><td>Capital cost (Rs in lakhs)</td><td>O&M cost (Rs in lakhs)</td></tr>
<tr><td></td><td></td><td></td></tr>
<tr><td>Energy Saving Devices + Solar Heater/ lighting</td><td>65</td><td>1.0</td></tr>
</table>
DG Set:
Number and capacity of DG sets to be used
2 nos. x 400 KVA
Type of fuel used : HSD</td></tr>
<tr><td>Traffic Management</td><td></td><td>Parking Details :
• Number & area of basement: 2 nos. & 17922.78 sq.m
• Open parking: 158 cars (Surface Parking)
• Covered parking: 541 Cars – 19243.91 Sq.m (Basement+Stilts)
• Total parking area: 21218.91 sq.m (Basement+Stilts+Surface Parking)
• Area per car :
• Basement 34.59 sq.m./car (17922.78sq.m./518 cars)
• Overall Covered 35.57 sq.m. Per car
• 2-Wheeler :- 63 nos. required & 69 nos. provided
• 4-Wheeler :- 696 nos. required & 699 nos. provided
• Public Transport: Bus siding provided
Width of all Internal roads: - 9.0</td></tr>
<tr><td>Environmental Management plan Budgetary Allocation</td><td></td><td>Construction phase (with Break-up)-
<table>
<tr><td>Environment Protection Measure</td><td>Capital Cost (Rs. in lakhs)</td><td>Recurring Cost per annum (Rs. in lakhs)</td></tr>
<tr><td>Debris/Top soil Management</td><td>30</td><td>Nil</td></tr>
<tr><td>Transplantation of trees</td><td>15</td><td>1.0</td></tr>
<tr><td>Toilets for labour + drinking water + first aid arrangement</td><td>10</td><td>0.5</td></tr>
<tr><td>TOTAL</td><td>55</td><td>1.5</td></tr>
</table>
II. Operation Phase (with Break-up)-</td></tr>
</table>

Environment Protection Measure	Capital Cost (Rs. in lakhs)	Recurring Cost per annum (Rs. in lakhs)
Sewage Treatment Plant	200	30
Solid Waste Management	27	5
Rain Water Harvesting	35	1.0
Green Belt	50	4.0
Energy saving features + Solar Water Heater/ Solar Power	65	1.0
Fire Fighting	3	0.3
Safety Measures	35	25
TOTAL	415	66.3

3. The proposal has been considered by SEIAA in its 52nd meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :-

(i) Height of the building should restrict to 70 m till the approval/NOC from Airport Authority are obtained.

(ii) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

(iii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.

(iv) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

(v) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(vi) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

(vii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.

(viii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of

wastewater and solid wastes generated during the construction phase should be ensured.

(ix) The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material

(x) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.

(xi) Arrangement shall be made that waste water and storm water do not get mixed.

(xii) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.

(xiii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.

(xiv) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

(xv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(xvi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(xvii) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.

(xviii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.

(xix) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.

(xx) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.

(xxi) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xxii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

(xxiii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).

(xxiv) Ready mixed concrete must be used in building construction.

(xxv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.

(xxvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xxvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xxviii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.

(xxix) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.

(xxx) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.

(xxxi) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

(xxxii) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.

(xxxiii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxxiv) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.

(xxxv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement

(xxxvi) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.

(xxxvii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.

(xxxviii) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

(xxxix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

(xl) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement

(xli) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation

(xlii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

(xliii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

(xliv) Six monthly monitoring reports should be submitted to the Department and MPCB.

(xlv) A complete set of all the documents submitted to Department should be forwarded to the MPCB

(xlvi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.

(xlvii) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

(xlviii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

(xlix) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://ec.maharashtra.gov.in.

(l) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.

(li) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

(lii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM. SO_2, NOx (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(liii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

(liv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project

proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. **Validity of Environment Clearance**: The environmental clearance accorded shall be valid for a period of 5 years.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this environmental clearance shall lie with the National Green Tribunal , Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Delhi – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Valsa R Nair Singh)
Secretary, Environment
department & MS, SEIAA

Copy to:

1. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEIAA, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerla.

2. Dr. S. Devotta, Chairman, SEAC, T2/302 Sky City, Vanagaram –Ambattur Road, Chennai – 600 095

3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510

4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.

INTERNATIONAL BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan, Pune 411 057, India. Phone : + 91 20 67903900. www.ibpl.net

HANDING OVER OF ORGANIC WASTE COMPOSTER MACHINE

To
The President & Committee Members
The Crown Greens Condominium 17A
The Crown Greens, Plot 17
MIDC Phase 2, Hinjawadi Maan,
Pune 411057

Date : 27-July-2018

Project The Crowns Greens Tower 1, Tower 2 & Tower 3
Subject Document List of Organic Waster Composter Machine

SL	List of Documents	Qty
1	Commissiioning Report	1Copy
2	Vendor Details	1Copy
3	Operation & Maintenance Mannual	1 Set

File No.10

Please Check the documents and provide acknowledgement.

Received photocopy.
Sunitha.
28/07/2018

27/7/2018

Sign
Handed Over By
International Biotech Park Ltd
Name
Date

Sign
Taken Over By
Residential Welfare Associatior
Name
Date

INTERNATIONAL BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan, Pune 411 057, India. Phone : + 91 20 67903900. www.ibpl.net

HANDING OVER OF SEWARAGE TREATMENT PLANT

Date : 27th July2018

To
The President & Committee Members
The Crown Greens Condominium 17A
The Crown Greens, Plot 17
MIDC Phase 2, Hinjawadi Maan,
Pune 411057

Project The Crowns Greens Tower 1, Tower 2 & Tower 3
Subject Document List of Sewarage Treatment Plant (STP)

File No. 8

SL	List of Documents	Qty
1	Ecotech - Rectification/Upgradation Report	1 Set
2	STP Water Test Report	1 Copy
3	AMC of STP - Work Order	1 Set
4	Consent to Operate for MPCB - Work Order	1 Set
5	Manpower Operator for STP Plant - Work Order	1 Set
6	Chemical for STP Plant - Work Order	1 Set
7	Warranty Certificate (Expired)	1 Copy
8	Vendor Details - Escalation Matrix	1 Copy
9	List of STP Spair	1 Copy
10	Training Report	1 Copy
11	Testing & Commissioning Report	1 Copy
12	Panel GAD Drawings	1 Copy
13	Operation & Maintenance Manual	1 Set
14	All STP Drawings	1 Set

Please Check the documents and provide acknowledgement.

Received photocopy
28/07/2018

27/7/2018

Sign
Handed Over By
International Biotech Park Ltd
Name
Date

Sign
Taken Over By
Residential Welfare Association
Name
Date

INTERNATIONAL BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan, Pune 411 057, India. Phone : + 91 20 67903900. www.ibpl.net

HANDING OVER OF RAIN WATER HARVESTING PUMPS

To
The President & Committee Members
The Crown Greens Condominium 17A
The Crown Greens, Plot 17
MIDC Phase 2, Hinjawadi Maan,
Pune 411057

Date : 28-July-2018

Project The Crowns Greens Tower 1, Tower 2 & Tower 3
Subject Document List of Rain Water Harvesting Pump

SL	List of Documents	Qty
1	Pump 1 - Laxmi Make 5HP Warrenty Details (Expired)	1 Set
2	Pump 2 - Laxmi Make 5HP Warrenty Details (Expired)	1 Set
3	Pump 2 - Kirloskar Make 3HP Warrenty Details (Expired)	1 Set

File no 6

Please Check the documents and provide acknowledgement.

Received photocopy
Smitha.
25/07/2018.

27/7/2018

Sign
Handed Over By
International Biotech Park Ltd
Name
Date

Sign
Taken Over By
Residential Welfare Association
Name
Date

INTERNATIONAL BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan, Pune 411 057, India. Phone : + 91 20 67903900. www.ibpl.net

HANDING OVER OF SOLAR SYSTEM

To
The President & Committee Members
The Crown Greens Condominium 17A
The Crown Greens, Plot 17
MIDC Phase 2, Hinjawadi Maan,
Pune 411057

Date : 27-July-2018

Project The Crowns Greens Tower 1, Tower 2 & Tower 3
Subject Document List of Solar System

SL	List of Documents	Qty
1	Warrenty Certificate (Expired)	1 Copy
2	Operation & Maintainance Manual	1 Set
3	Test Report	1 Set
4	Solar Panel & Wiring Diagram	1 Set
5	Panel Test Report	1 Set
6	Solar Battery Warranty Card (Expired)	1 Set
7	System Installation Testing Report	1 Set

File No 4

Received photocopy
Smitha
28/07/2018

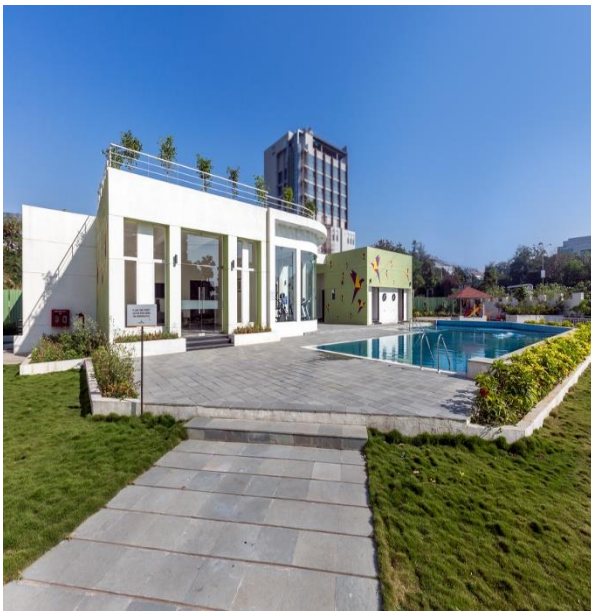
Please Check the documents and provide acknowledgement.

27/7/2018

Sign
Handed Over By
International Biotech Park Ltd
Name
Date

Sign
Taken Over By
Residential Welfare Association
Name
Date

Annexure-VI



Photograph-1: A view of club house – common amenities.

Photograph-2: A view of club house – common amenities.

Photograph-3: A view of STP installed at basement.

Photograph-4: A view of tertiary treatment unit of STP installed at basement.

Contd./-

Photograph-5: A view of plantation done within the project premises.

Photograph-6: A view of plantation done within the project premises.

Photograph-7: Rain water harvesting system.

Photograph-8: Rain water harvesting system.

Contd./-

Photograph-9: Fire-fighting system with hydrant, jockey and sprinkler pump installed in the basement.

Photograph-10: Organic waste converter installed for processing of wet waste.

Potograph-11: Seepage of water in the basement wall.

Photograph-12: Seepage of water in the pillar, near the lift lobby.

Contd./-

Photograph-13: Dewatering pump installed to dewater the seepage of ground water.

Photograph-14: Dewatering pump installed to dewater the seepage of ground water.